



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI.

C.P. No. 154/95 J.A. No. 678/90

Date of decision 20.10.1995

Hon'ble Shri N.V.Krishnan, Acting Chairman Hon'ble Smt.Lakshmi Swaminathan, Member (3)

Shri Jaswant Rai son of late Shri Ranjha Singh r/o 10/4, Railway Quarters Kishanganj, Delhi working as Supdt. S&T Branch, DRM Jffice, Northern Railway, New Delhi.

... Petitioner

(By Advocate Shri S.K.Sawhney)

Vs.

1. Shri V.K. Aggarwal, Genl. Manager, Northern Railway, Baroda House, New Delhi.

2. Shri I.P.S. Anand, Divisional Railway Manager, Northern Railway, D.R.M. Office, New Delhi.

(By Advocate Shri B.K.Aggarwal) ... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman)

for the applicant, however states that there was a considerable delay in refunding the amount of \$9000/He should be compensated for initiating this proceeding which resulted in compliance. We have he and the parties.
We are of the view, that it is reasonable to award a cost of \$500/-(% Five hundred only) to the applicant.
Ordered accordingly. Contempt Petition notice is discharged

(Smt. Lakshmi Swaminathan)

(N.V.Krishnan)

Member (J)

Acting Chairman

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